

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-49/2000/11352 /A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Chandan Das,
Member, MACT No. 2,
Kamrup(M), Guwahati.

Dated Guwahati the 28th November, 2022

Sub: **Earned leave with station leave permission.**

Ref:- Your letter No. MACT2K/2022/5622/22, dtd. 25.11.2022,

Sir,

With reference to the above, I am directed to inform you that you have availed 11 days casual leave so far in the year 2022. Hence, you have been granted **Earned leave for 2 days on 03.12.2022 & 05.12.2022 along with station leave permission, from the morning of 03.12.2022 till the evening of 05.12.2022**, subject to submission of your Earned leave application in prescribed format with the Leave Admissibility Report from the office of the Principal Accountant General (A & E), Beltola, Assam. Further, you have been asked to hand over charge to the Presiding Officer/Member, STAT & MACT No. 1, Kamrup(M), Guwahati and in his absence to the Member, MACT No. 3, Kamrup(M), Guwahati before proceeding on leave.

Yours faithfully,


Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-49/2000/11353-11354-11355-11355(A)/A, dated 28-11-2022

Copy to:

1. The Principal Accountant General (A & E), Beltola. Assam.
2. The Presiding Officer/Member, STAT & MACT No. 1, Kamrup(M), Guwahati.
3. The Member, MACT No. 3, Kamrup(M), Guwahati.
4. ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Rda